CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU
Hearing through video conferencing

T.A. No. 62/2952/2021

This the **23rd** day of **April** 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)

Hilal Ahmad Banday, S/o Ghulam Mohammad Banday, R/o Falacil, Budgam, Kashmir, aged 46 years.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu and Kashmir, through Commissioner/ Secretary to Government, Revenue Department, Civil Secretariat Srinagar.
2. Divisional Commissioner, Kashmir, Srinagar.
3. Deputy Commissioner, Srinagar.
4. Additional Deputy Commissioner, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. AAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 22.04.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e.

23.04.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS